CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

21.07.2011

OA No. 292/2011

Mr. Amit Mathur, Counsel for applicants.

Heard learned counsel for the applicants.

The present OA has been preferred by the applicants challenging the letter dated 17.02.2010 (Annexure A/1) to the extent it provide for the fixation of pay on different criteria for the new entry and the person who was already working in the service. To this effect, the applicant No. 3, Kuldeep Kumar Jain, has also submitted representations (Annexure A/5) and Applicants nos. 1 to 3 have filed representation dated 23.03.2011 (Annexure A/6), which are still pending for consideration.

In view of this fact, this Tribunal think it proper to direct the applicants to file representation, who have not filed it and respondents to consider the representations so filed by all the applicants in accordance with law and more particularly, they are directed to consider the anomaly with regard to different criteria, as alleged by the applicant, for the new entry and the person who was already working in the service. The respondents shall communicate the decision so taken by them to the applicants. If any adverse order is passed, the applicants are at liberty to file fresh OA.

With these observations, the OA shall stands disposed of with no order as to costs.

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(ANIL KUMAR) MEMBER (A) (Justice K.S. Rathore) MEMBER (J)

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